

**CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH**

# ORIGINAL APPLICATION NO.170/00326/2021

**DATED THIS THE 24<sup>TH</sup> DAY OF JUNE, 2021**

## **CORAM:**

## **HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)**

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh)

## **HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)**

(On video conference from his residence in Bangalore)

Shri. Somanath  
S/o. Gurappa,  
Aged about 42 Years,  
Working as Internal Financial Advisor,  
Department of Public Works, Ports and  
Inland Water Transport,  
No.1, Seshadri Rd, Sampangi Rama Nagara,  
Majestic, Bengaluru-560042 ....Applicant

(By Advocate Ms.Chethana Poojary -through video conference)

Vs.

1. Union of India,  
Represented by its Secretary to  
The Department of Personnel and Training  
Ministry of Personnel, Public Grievances & Pensions  
North Block, Central Secretariat, Sardar Patel Bhavan  
Parliament Street, Sansad Marg,  
New Delhi-110 001

2. Union Public Service Commission  
Represented by its Secretary  
Dholpur House  
Shahjahan Road  
New Delhi-110 069

3. The Selection Committee  
Constituted under the Indian Administrative Service  
(Appointment by Promotion) Regulations, 1955  
Represented by the Chairman of the  
Union Public Service Commission  
Dholpour House, Shahjahan Road  
New Delhi-110 069

4. State of Karnataka  
Represented by its Chief Secretary,  
Government of Karnataka,  
Vidhanasoudha,  
Bengaluru-560 001.

5. Principal Secretary,  
Department of Personnel and  
Administrative Reforms  
Government of Karnataka,  
Vidhanasoudha,  
Bengaluru-560 001

6. The Secretary  
Budget and Resources  
Finance Department  
VidhanSoudha  
Bengaluru-560 001

7. Principal Director  
Karnataka State Accounts and Audit  
Department  
NGO Colony, Wilson Garden,  
Bengaluru-560 027

.....Respondents

### **O R D E R (ORAL)**

#### **PER: SURESH KUMAR MONGA, MEMBER (J)**

At the very outset, learned counsel for the applicant submitted that since the selection process has already been concluded, therefore, nothing survives in the present Original Application and the same may be disposed of having been rendered infructuous.

2. Accordingly, the Original Application is disposed of having been rendered infructuous.

3. There shall be no orders so as to costs.

**(RAKESH KUMAR GUPTA)**  
**MEMBER (A)**

**(SURESH KUMAR MONGA)**  
**MEMBER (J)**

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